

(d) if so, the details thereof and the manner in which such corporate frauds would be kept under check?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) and (b) Yes, Sir, The Companies Bill, 2008 introduced in the Lok Sabha on 23.10.2008 has lapsed in view of Article 107(5) of the Constitution. The Government now proposes to re-introduce the Bill as the Companies Bill, 2009 in the Parliament. The Bill provides for more stringent provisions in case of fraudulent activities by companies, their directors, auditors etc., and seeks to better regulate related party transactions, impose restrictions on non-cash transactions, prohibits insider trading, forward dealings in securities and special loans to directors.

(c) and (d) The Vepa Kamesam Committee constituted by the Government to examine various issues relating to Serious Frauds Investigation Office (SFIO) and to suggest statutory, administrative and organizational changes for improving the effectiveness and to ensure efficient discharge of duties by SFIO, has submitted its report and this is under consideration.

#### **Share holding pattern of Swan Telecom**

881. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government has investigated into the details of shareholding pattern of Swan Telecom;

(b) if so, the details of investigations conducted so far about the shareholding pattern and frequent change of name of the company;

(c) whether Government has initiated a probe through CVC/CBI for various allegations against Swan Telecom; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

#### **Employment of private sector CEOs' in PSUs**

882. SHRI RAJKUMAR DHOOT: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that during ongoing recession and slow down, some CEOs of renowned groups have become available for alternative position;

(b) if so, whether Government has thought of utilizing their services for improving the performance of sick and non-profit making public sector undertakings;